

ITEM NO.23

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9923/2023

[Arising out of impugned final judgment and order dated 03-11-2022 in WC No. 908/2022 passed by the High Court of Judicature at Allahabad]

GREATER NOIDA

INDUSTRIAL DEVELOPMENT AUTHORITY & ANR.

Petitioner(s)

VERSUS

MAHESH CHAND SHARMA & ORS.

Respondent(s)

I.R.

IA No. 26215/2025 - EXEMPTION FROM FILING O.T.

IA No. 53547/2024 - EXEMPTION FROM FILING O.T.

IA No. 80719/2023 - EXEMPTION FROM FILING O.T.

IA No. 26216/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 53546/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 11-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Ms. Preeti Goel, Adv.
Mr. Ritesh Kumar, AOR

For Respondent(s) Mr. Anil Kaushik, Sr. Adv.
Mr. Rakesh Mishra, AOR
Mr. Amit Upreti, Adv.
Ms. Savitri Verma, Adv.
Ms. Sakshi Tiwari, Adv.
Mr. Akshit Tyagi, Adv.

Mr. Ratnakar Dash, Sr. Adv.
Mr. Shashank Shekhar Singh, AOR
Mr. Abhinav Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The applications for exemption from filing
official translation and for permission to file

additional documents/facts/annexures are allowed.

Leave granted.

**(ASHA SUNDRIYAL)
DEPUTY REGISTRAR**

**(POONAM VAID)
ASSISTANT REGISTRAR**